

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 113

CP(IB) No. 108/Vol./Chd/Hry/2021

IN THE MATTER OF:

Ashish Shah

...Petitioner

Vs.

RoC, Delhi

...Respondent

Under Section: 59, IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 11.06.2024.

-sd-
Court Officer

May 01, 2024
SM